

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F' NEW DELHI**

**BEFORE SHRI G.D. AGRAWAL, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 584/Del/2014
AY: 2009-10**

**Income Tax Officer,
Ward-1,
Sonapat.**

(Appellant)

**vs Shri Rakesh Kumar Gupta,
Haryana Saree Kendra,
Rohtak Road, Sonapat.
(PAN: AFOPK5819A)**

(Respondent)

Appellant by: Ms Susan D. George, Sr. DR

Respondent by: Shri B.L. Goyal, Adv.,

S/Shri Deepanshu Jain, Gurjeet Singh, Adv.

Date of hearing: 26.05.2016

Date of pronouncement: 26.05.2016

ORDER

PER SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

This is an appeal filed by the Revenue. Admittedly, the tax effect in this appeal is less than Rs. 10 lakhs.

1.1 In terms of CBDT Circular No. 21/2015 dated 10th December, 2015, F. No. 279/Misc./142/2007-ITJ(Pt.) read with Section 268 A of the Income Tax Act, 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above, this appeal by the Revenue is dismissed in limine.

Order pronounced in the Open Court on 26th May, 2016.

Sd/-

**(G.D. AGRAWAL)
VICE PRESIDENT**

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Dated: the 26th May, 2016

‘GS’

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1. Appellant
2. Respondent
3. CIT 4. CIT(A)
4. DR, ITAT

By Order

ASSTT. REGISTRAR